

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

OA.No.1189/92

Date of Decision: 21.05.1992.

Shri R.A. Khan

Applicant

Shri C.M. Khan

Counsel for the applicant

Vs.

Union of India

Respondents

Shri M.K. Gupta

Counsel for respdts.1 & 2.

JUDGEMENT(Oral)
(delivered by Hon.Member Shri I.P.Gupta)

Heard the learned counsel for the applicant and the respondents. The applicant has prayed for the relief against cancellation of allotment of his quarter by order dated 18.11.1991 and also against allotment of the same quarter to another official. This matter was considered by the Principal Bench in OA.3040/91 dated 13.3.92, where it was observed that there was no illegality in the order dated 18.11.1991, cancelling the allotment of the applicant and in the order dated 13.12.1991, alloting the quarter in favour of a Forest Ranger. However, the Bench had directed the respondents to consider the application of the applicant dated 13.12.1991 and dispose it of, within a period of one month with a speaking order, after having considered any feasible adjustment as might be possible within the ambit of rule. The respondents have given a reply to the applicant. Even this reply was challenged by the applicant and in OA.1169/92, decided on 28.4.92, the Principal Bench of the Central Administrative Tribunal observed that the respondents have passed a speaking order, given elaborate reasons and the order is not bad, perverse or unreasonable. The application was dismissed.

d.p

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- 2. In view of the above, we find that nothing survives in the application and the reliefs sought by the applicant in the present application are bereft of any merit.
- 3. The application is dismissed with no orders as to cost.

4. The interim order passed earlier automatically staye vacated.

Selwen (I.P. GUPTA)

MEMBER(A)

21.5.92

(RAM PAL SINGH)

VICE CHAIRMAN(J)

21.5.92